

"That the Bill be passed."

MR. CHAIRMAN: The questions is:

"That the Bill be passed."

The Motion was adopted.

20.47 hrs.

CONSTITUTION (SCHEDULED CASTES)
ORDERS (AMENDMENT) BILL

As passed by Rajya Sabha

MR. CHAIRMAN: Now Shri Ram Vilas Paswan.

SHRI K.S. RAO (Machlipatnam): We will take it up tomorrow.

[*Translation*]

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): I am only moving the Bill today. It will be included in tomorrow's list of Business.

[*English*]

MR. CHAIRMAN: What we can do is this. Let him move it. ... (*Interruptions*) ... Let him move the Bill. It is not yet late for you.

SHRI HARISH RAWAT: It should be concluded within five minutes.

[*Translation*]

SHRI RAM VILAS PASWAN: I beg to move:—

"That the Bill further to amend the Constitution (Scheduled Castes) Order 1950 and the Constitution (Scheduled Castes) (Union Territories) Order, 1951 and to amend the Constitution (Jammu and Kashmir) Scheduled Castes Order, 1956, the Constitution (Dadra and Nagar Haveli) Scheduled Castes Order, 1962, the Constitution (Pon-

dicherry) Scheduled Castes Order, 1964 and the Constitution (Sikkim) Scheduled Castes Order, 1978, as passed by Rajya Sabha, be taken into consideration."

Mr. Chairman, Sir, since this bill was included is today's list of business of approved by the Business Advisory Committee, it could have been passed today, but it is too late now. This Bill pertains to extend facilities of reservation to neo-buddhists. When the hon. Members could take so much pain to sit upto this late hour, they could sit for another 15-20 minutes and participate in the process of passing the Bill. The Bill has been unanimously passed by the Rajya Sabha. Since it is the Baba Saheb Ambedkar's birth centenary year, it will be highly sacred work pass such a Bill. For this purpose hon. Members from any side.....

[*English*]

SHRI K.S. RAO: Let the Hon. Minister move the Bill. The speech can be made tomorrow.

MR. CHAIRMAN: Now, are you in a mood to have it passed, or not? (*Interruptions*)

SHRI HARISH RAWAT: Let the hon. Minister just say, 'I move the Bill.'

[*Translation*]

"We will listen to the hon. Minister.

[*English*]

MR. CHAIRMAN: He will make the submission tomorrow. But let him speak for a few minutes.

After that, with your permission, I will call upon one member to speak. He will speak for two or three minutes.

(*Interruptions*)

SHRI K.S. RAO: No.

SHRI HARISH RAWAT (Almora): It is not fair on your part to do so. Kindly listen to our views also. (*Interruptions*)

Speak also.

[*Translation*]

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): He will only move the motion for consideration. (*Interruptions*)

SHRIRAM VILAS PASWAN: Mr. Chairman, sir, with your kind permission I beg to move this Bill for consideration. I shall make my speech tomorrow.

SHRI HARISH RAWAT: Many members from our side have to move the amendments. When will they move their amendments?

[*English*]

MR. CHAIRMAN: The House stands adjourned to meet tomorrow at 11 A.M.

PROF. MADHU DANDAVATE: Whatever Mr. Rawat has suggested is acceptable to the Government. He will only move the motion for consideration. The hon. members will move their amendments tomorrow; and after moving their amendments they can

20.52 hrs.

*The Lok Sabha then adjourned till Eleven
of the Clock on Friday, May 25, 1990/
Jyaistha 4, 1912 (Saka)*